

the families to be taken from West Bengal this year will be settled in the Middle Andaman, but a small number might be settled in the North Andaman and other areas which are being cleared for settlement.

(b) No.

(c) The Government of India have not received any report from the delegation.

SMUGGLING OF FOREIGN LIQUOR

281. **Shri Raghunath Singh:** Will the Minister of Finance be pleased to state how many cases of smuggling of foreign liquor were intercepted by the customs authorities during 1954?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): The number of cases of seizure by the Customs authorities of foreign liquor during the year 1954 was 309.

ESPIONAGE

282. **Chaudhri Muhammed Shaffee:** Will the Minister of Home Affairs be pleased to state the number of persons who were detained or arrested during the year 1954, on charges of espionage and the names of the countries involved?

The Deputy Minister of Home Affairs (Shri Datar): Government do not consider it would be in the public interest to answer this question.

SMUGGLING

283. **Chaudhri Muhammed Shaffee:** Will the Minister of Finance be pleased to state:

(a) the total value of goods smuggled and confiscated in India during the year 1954;

(b) the nature of the punishment awarded to the smugglers; and

(c) the particulars of the customs officials who were found to be in league with the smugglers and the action taken against them?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):
(a) The total value of smuggled goods seized and confiscated in India during

the year 1954, was respectively, Rs. 107 lakhs and Rs. 136 lakhs, approximately.

(b) Goods were confiscated with or without option to pay a fine in lieu of confiscation. In some cases personal penalties were imposed in addition to the confiscation. In serious cases where the value of the goods was high and where the offence was of a deliberate nature, prosecutions were launched in the courts of law.

(c) A statement containing the required information is placed on the Table of the Sabha. [See Appendix VI, annexure No. 27.]

THE PRESS (OBJECTIONABLE MATTER) ACT

284. **Chaudhri Muhammed Shaffee:** Will the Minister of Home Affairs be pleased to state:

(a) the number of the cases in which action was taken under the Press (Objectionable Matter) Act, in Delhi State between April, 1952 and the 31st January, 1955;

(b) the names of the newspapers and books against which action was taken during the above-mentioned period; and

(c) the number of prosecutions launched against the offenders and the results thereof?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (c). I lay on the Table of the House a statement giving the required information. [See Appendix VI, annexure No. 28.]

LECTURE TOURS BY PROFESSORS

285. **Ch. Raghubir Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government have arranged for lecture tours by professors within and outside the country;

(b) if so, whether the selection of the professors has been made in this regard; and

(c) the expenditure likely to be incurred thereon?